

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).422/2025

[Arising out of impugned final judgment and order dated 07-01-2025 in CRP No.15847/2024 passed by the High Court for The State of Telangana at Hyderabad]

KALVAKUNTLA TARAKA RAM RAO

Petitioner(s)

VERSUS

THE STATE ACB CIU HYDERABAD &amp; ANR.

Respondent(s)

(IA No. 7765/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 15-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. C Aryama Sundaram, Sr. Adv.  
Mr. P. Mohith Rao, AOR

For Respondent(s) : Mr. Siddarth Aggarwal, Sr. Adv.  
Mr. Sravan Kumar Karanam, AOR

Mr. Mukul Rohatgi, Sr. Adv.  
Ms. Devina Sehgal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. After arguing for some time and on our expressing reservation in entertaining the present petition, the learned senior counsel, Mr. Sundaram appearing for the petitioner seeks permission to withdraw the present petition.
2. Permission as sought for is granted.
3. The Special Leave Petition is dismissed as withdrawn.

(RAVI ARORA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
COURT MASTER (NSH)